

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 28th day of May, 2001.

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

Orginal Application No. 189 of 2000

Yadvendra Yadav S/o Sri Ram Nath Yadav  
R/o Village & Post Office- Kanhali, Pargana- Sikendra,  
Police Station- Baharia, Tehsil- Phoolpur  
Distt. Allahabad

.....Applicant

Counsel for the applicant :- Sri S.P. Yadav

V E R S U S

1. Union of India through the Director General,  
Postal Department Services, Government of India,  
New Delhi.
2. The Senior Superintendent of Postal & Telegraph  
Department, Allahabad.

.....Respondents

Counsel for the respondents :- Sri.D.K. Dwivedi

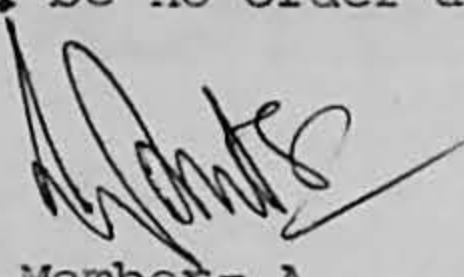
O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

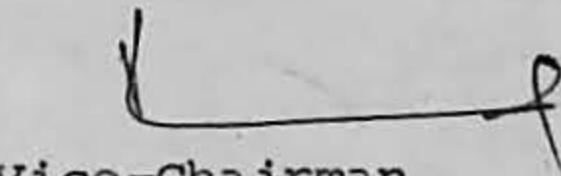
In pursuance of the order dt. 13.03.01, learned  
counsel for the respondents has filed Suppl. affidavit  
~~manuexing~~ <sup>U/Copy of a</sup> ~~showing~~ there with at F.I.R dt. 16.05.94 registerd as  
crime case No. 71/94. alias name of the applicant ~~Babbu~~,  
son of Sri Ram Nath has been shown. A copy of the report  
dt. 11.01.00 of the Police Station concerned has also

been filed which shows that Babu is name of eldest son of Ram Nath and applicant Yadvendra Yadav is eldest son of Sri Ram Nath. Thus it is established that applicant is involved in two criminal cases. One is registerd as ~~Crime No~~ 71/94 and another is registerd as 29/92; and in such a situation, no direction can be issued as prayed to the respondents to appoint him as E.D.B.P.M though he has been selected for the same. It is for the authorities <sup>decision</sup> to take suitable ~~steps~~ in such a situation. It is also left to the applicant to apprise authorities if his name is not included in the charge- sheet and no trial is possible. Subject to aforesaid, the O.A is disposed of.

2. There will be no order as to costs.



Member - A.



Vice-Chairman.

/Anand/